

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. NO. 2951/2002

NEW DELHI THIS 13th DAY OF November 2002

HON'BLE SHRI GOVINDAN S. TAMPT, MEMBER (A)

1. Smt. Krishna Devi W/o Late Sh Anand Swaroop.
2. Sh. Sanjay Kumar S/o Late Sh. Anand Swaroop,
C/o Smt. Santosh H No. RZ 196 Gali No. 6,
Madhu Vihar, Pappan Kalan, New Delhi

.....Applicants

(By Sh. U Shrivastava, Advocate)

VERSUS

Union of India through

1. The Secretary,
Ministry of Home Affairs,
North Block, New Delhi
2. The Director General of Security,
East Block Sector 1, SSB R K Puram,
New Delhi
3. The Divisional Organiser,
Jammu & Kashmir SSB Division
151, A/D Chandi Nagar, Jammu
4. The Asstt. Director Admn.
Director General of Security,
O/o The Divisional Organiser,
Jammu & Kashmir SSB Division,
151 A/D Chandi Nagar, Jammu.

.....Respondents

(By None)

O R D E R (ORAL)

Shri U Srivastava, Advocate for the applicants presses
the OA.

2. M A No. 2512/2002 for joining allowed.

3. This OA has been filed by Smt. Krishna Devi W/o
Anand Swaroop who while working with the respondents as Sub.
Inspector (Tel); died in harness on 3.4.97 seeking
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compassionate appointment for her son, Sanjay Kumar, applicant No. 2. Though the applicant has moved the respondents as far back as on 15.4.97, nothing tangible had resulted, though respondents had been informing the applicant time and again that the matter, is under their active consideration. The last in the series of such communication, was on 1.2.2000. Request by the learned counsel is that the respondents be directed to deal with the issue and pass the necessary favourable orders in a specific time frame.

4. On consideration of the issue, I am convinced that the request by the applicant(s) is a reasonable one. I am therefore, disposing of this OA, without issuance of any notice, directing the applicants to take a decision in the matter, within two months from the date of receipt of the order and communicate the same to the applicant(s). This should not cause any inconvenience to the respondents as the matter is already pending with them since last five years - since 15.4.97. Copy of this OA also should be endorsed to the respondents, as an additional representation. Needless to say, the applicants are at liberty to move this Tribunal, if so advised, if the decision is adverse to their interest.

5. No costs.

(Govindan S. Tampi)
Member (A)

Patwal/